

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KENA ALLOYS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kena Alloys Private Limited
2.	Date of incorporation of corporate debtor	02/02/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109GJ2011PTC063922
5.	Address of the registered office and principal office (if any) of corporate debtor	D349, Hemapark Ambicanagar, Odhav, Ahmedabad, Gujarat- 382415
6.	Insolvency commencement date in respect of corporate debtor	08/09/2026 (Order received on 09/09/2026)
7.	Estimated date of closure of insolvency resolution process	05/02/2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ramchandra Dallaram Choudhary (IBBI/IPA-001/IP-P00157/2017-2018/10326)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat, 380014 Rdc_rca@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat, 380014 Cirp.kapl@yahoo.com
11.	Last date for submission of claims	23/09/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Kena Alloys Private Limited on 08/09/2026 (Order received on 09/09/2026).

The creditors of Kena Alloys Private Limited, are hereby called upon to submit their claims with proof on or before 23/09/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11/09/2026

Place: Ahmedabad

-Sd/-

Mr. Ramchandra Dallaram Choudhary

Interim Resolution Professional

Kena Alloys Private Limited

Reg. no.: IBBI/IPA-001/IP-P00157/2017-2018/10326

AFA Validity: 30-Jun-27

IDFC FIRST Bank Limited
(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)

CIN: L65110TN2014PLC097792
Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai-600031.
Tel: +91 44 4564 4000 / Fax: +91 44 4564 4022

APPENDIX- IV-A [See proviso to rule 8 (6) & 9 (1)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) & 9 (1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s), Co-Borrower (s) and Guarantor (s) as per column (iii) that the below described immovable properties as per column (iv) mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Formerly known as IDFC Bank Ltd, will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder, for the recovery of amount due to IDFC FIRST Bank Limited (Formerly known as IDFC Bank Ltd) from Borrower (s) and Co-Borrower (s) as per column (i).

For detailed terms and conditions of the sale, please refer to the link provided on IDFC FIRST Bank website i.e. www.idfcfirstbank.com.

S. No.	(i) Demand Amount Notice	(ii) Agreement ID	(iii) Name of Borrower (s), Co-Borrower (s) and Guarantor (s)	(iv) Mortgaged Property Address	(v) Reserve Price Amount	(vi) EMD Amount	(vii) Date and Time of Auction	(viii) Date and Time EMD of Auction	(ix) Date and Time of Inspection	(x) Authorized Officer Name & Contact Number
1.	INR 847546.81/- Demand Notice dated: 23-Jul-2025	45252490	Mr. Sudam Chandra Jena, Mrs. Jharana Jena, Mr. Sudam Chandra Jena C/O Jolly Containers & Mrs. Jharana Jena C/O Mahajan Textile Finishers Pvt. Ltd.	All That Piece And Parcel Of Flat No. 201, Admeasuring About 720.00 Sq. Fts, I.E. 66.91 Sq. Mtrs., Super Built Up Area, Lying And Located On The Second Floor Of The C-Building Known As "Sai Nandan Residency", Constructed On N.A. Land Bearing Survey No. 142, Bearing New Survey No. 793, Admeasuring About 12061.00 Sq. Mtrs. Situated At: Chondar, Tal: Vapi, Dist: Valsad, Gujarat. And The Said Property is Bounded By As:- East: Open Land, West: Passage And Flat No. 204, North: Staircase & South: Flat No. 202	INR 102060.00/-	INR 102060.00/-	29-Sept-2026 11.00 AM to 1.00 PM	28-Sept-2026 10.00 AM to 5.00 PM	23-Sept-2026 10:00 AM To 4:00 PM	Name- Rohan Shah Contact Number- 8320074959 Name- Pooja Goyal Contact Number- 9913465019

QR Codes of Property Location & Property Images

Disclaimer: Please note that the said notice is issued for sale of immovable property only and IDFC FIRST Bank Limited has no right to sale of the movable assets, if any, present at the immovable property.

Date: 11.09.2026
Place: Vapi

APPENDIX IV-A
Sale Notice for sale of Immovable Property
E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to Sammaan Capital Limited (formerly known as Indiabulls Housing Finance Ltd.) [CIN : L65922DL2005PLC136029] ("Secured Creditor"), the physical possession of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on "As is where is", "As is what is" and "whatever there is" basis on 29.09.2026 from 05.00 P.M. to 06.00 P.M., for recovery of Rs. 18,87,551/- (Rupees Eighteen Lakh Eighty Seven Thousand Five Hundred Fifty One only) pending towards Loan Account No. HHLANA00370661, by way of outstanding principal, arrears (including accrued late charges) and interest till 02.09.2026 with applicable future interest in terms of the Loan Agreement and other related loan documents) w.e.f. 03.09.2026 along with legal expenses and other charges due to the Secured Creditor from NATHBAVA RAMESHKUMAR, RAKSHABEN RAMESHBHAI NATHBAVA, AJAY RAMESHBHAI NATHBAVA, NATHBAVA AMITBHAI RAMESHBHAI and AVINASH D KAMTHE @ KAMTHE AVINASH DATTATREYBHAI (GUARANTOR).

The Reserve Price of the Immovable Property will be Rs. 10,10,000/- (Rupees Ten Lakh Ten Thousand only) and the Earnest Money Deposit ("EMD") will be Rs. 1,01,000/- (Rupees One Lakh One Thousand only) i.e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PIECE AND PARCEL OF PROPERTY BEING OPEN LAND BEARING PLOT NO. A - 39, WITH N. A. PERMISSION FOR RESIDENTIAL PURPOSE, BEARING BLOCK / SURVEY NO. 261 + 262, TOTAL ADMEASURING 6172 SQ. MT. IN THE SECTOR KNOWN AS "SANTRAM GREENS", ADMEASURING 47.54 SQ. MTS. OF MOUJE MANJUPURA, AT REGISTRATION DISTRICT AND SUB DISTRICT NADIAD AND DISTRICT KHEDA, NADIAD - 387001, GUJARAT. PLOT NO. A - 39 WITH N. A. IS BOUNDED AS UNDER:-
EAST : PLOT NO. A - 38 WEST : PLOT NO. A - 40
NORTH : PLOT NO. A - 28 SOUTH : SOCIETY ROAD

For detailed terms and conditions of sale, please refer to the link provided on the website of the Secured Creditor i.e. www.sammaancapital.com; Contact No : 0124-6910910, +91 7065451024; E-mail id : auctionhelpline@sammaancapital.com. For bidding, log on to www.auctionfocus.in.

ed-
AUTHORIZED OFFICER
SAMMAAN CAPITAL LIMITED
(Formerly known as
INDIABULLS HOUSING FINANCE LTD.)

Date : 03.09.2026
Place : NADIAD

बैंक ऑफ बड़ोदा Bank of Baroda
5, 6, 7, Palm Arcade, Nr. Sukan Bunglow Cross Road Nikol, Ahmedabad-382350 Gujarat, India.
M: 7654548319, E-mail: newahm@bankofbaroda.com

POSSESSION NOTICE (IMMOVABLE PROPERTY) APPENDIX-IV [SEE RULE 8(1)]

Whereas, The undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets Act, 2002 and in exercise of the power conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 03.07.2026 calling upon the borrower M/s. KURIL FASHION WORLD & MS. P.K. ENTERPRISE PROP. PINKIBEN KURIL, to repay the amount mentioned in the notice being aggregated Amount Rs. 75,23,373.84 (Rupees Seventy Five Lakhs Twenty Three Thousand Three Hundred Seventy Three & Paise Eighty Four Only) together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **SYMBOLIC POSSESSION** of the property described herein below in exercise of powers conferred on him/her under Sub Section (4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules on **09th day of Sept., 2026**.

The borrower/mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subjects to the charge of the Bank of Baroda for an amount Rs. 75,23,373.84/- (Rupees. Seventy Five Lakhs Twenty Three Thousand Three Hundred Seventy Three & Paise Eighty Four Only) Plus, further interest there on at the contractual rate plus cost charges till date of payment less recovery.

The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the SARFAESI Act. in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
Equitable Mortgage Of Residential Flat comprising 2 BHK No. D/102, Shree Hart Blessing , Opp. Spandan Residency, B/s. Nirmal Signature Nr. Shree Kirtidham Tirth Chandkheda, Survey No. 610/6, T.P.'s no. 22, E.P. No. 112, Mouje: Chnadkheda, Taluka: Daskroli, Distt. Ahmedabad, Gujrat. Standing in the name of Ms. Pinkiben Anilbhai Kurli and Ms. Kinjal Anilbhai Kurli Admeasuring Area: 77.47 sq.mtrs. The said property is bounded as on under:

On the East: Flat No. D/101, **On the West:** Internal Road & Compound Wall, **On the North:** Passage, Lift & Flat No. D/103, **On the South:** Internal Road & Compound Wall

Date : 09-09-2026
Place : Ahmedabad

Authorised Officer
Bank of Baroda

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KENA ALLOYS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Kenal Alloys Private Limited
2. Date of incorporation of corporate debtor	02/02/2011.
3. Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109GL2011PTD063922
5. Address of the registered office and principal office (if any) of corporate debtor	D349, Hemapark Ambicnagar, Odhav, Ahmedabad, Gujarat- 382415
6. Insolvency commencement date in respect of corporate debtor	08/09/2026 (Order received on 09/09/2026)
7. Estimated date of closure of insolvency resolution process	05/02/2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ramchandra Dailaram Choudhary (IBBI/IPA-001/IP-P00157/2017-2018/10326)
9. Address and e-mail of the interim resolution professional, as registered with the Board	9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat, 380014 Rd.c.rahul@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat, 380014 Cnp.jag8@yahoo.com
11. Last date for submission of claims	23/09/2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Kenal Alloys Private Limited on 08/09/2026 (Order received on 09/09/2026). The creditors of Kenal Alloys Private Limited, are hereby called upon to submit their claims with proof on or before 23/09/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 11/09/2026 Place: Ahmedabad

Sd/-
Mr. Ramchandra Dailaram Choudhary
Interim Resolution Professional
Kenal Alloys Private Limited
Reg. no.: IBBI/IPA-001/IP-P00157/2017-2018/10326
AFA Validity: 30-Jun-27

केनरा बैंक Canara Bank
7th Floor, GIFT Tower One, GIFT City, Gandhinagar - 382 355
Tel No.: 079 - 69027812 / 810 / 817 / 795 / 789

NOTICE OF SALE THROUGH PRIVATE TREATY

BORROWER/S
M/s. Ramdev International Castor Products Private Limited (RICPPL)
Regd. Address: C/O RAMDEV OIL MILL BH KOTAK GINNING VILLAGE KALYANPURA TALUKA KADIMAHESANA, Mahesana-382728, Gujarat Address: Survey No. 184, Vimal Road, Kalyanpura, Kadi- 382 715, Taluka: Kadi, Dist. Mehsana, (Gujarat).

Mr. Amrutbhai Baldevbhai Patel (Director)
Address: Residence S Plot no. 149, 150 in Plot no. 3, s.no. 150 P, Kalyanpura, Kadi-382715, Dist. Mehsana, Gujarat

Kishan Prakashbhai Patel- (Director)
Address: 9-27, Devji Pura New bus stand, East Kalyanpura, Kadi, Dist. Mehsana, Gujarat

GUARANTOR/S & MORTGAGOR/S
1. Mr. Patel Baldevbhai Maganbhai (Deceased) through legal heirs
Address: 9/155/2, Patel Vas, Kalyanpura, Kadi- 382165 Dist. Mehsana, Gujarat
Legal Heirs of Mr. Patel Baldevbhai Maganbhai:

- Viayaben Baldevbhai Patel - Wife**
Address: 9/155/2, Patel Vas, Kalyanpura, Kadi-382165, Dist. Mehsana, Gujarat
- Prakashbhai Baldevbhai Patel - Son**
Address: 9/155/2, Patel Vas, Kalyanpura, Kadi-382165, Dist. Mehsana, Gujarat
- Ansuyaben Baldevbhai Patel - Daughter**
Address: 9/155/2, Patel Vas, Kalyanpura, Kadi-382165, Dist. Mehsana, Gujarat
- Narmadaben Baldevbhai Patel - Daughter**
Address: 9/155/2, Patel Vas, Kalyanpura, Kadi-382165, Dist. Mehsana, Gujarat
- Padmaben Baldevbhai Patel - Daughter**
Address: 9/155/2, Patel Vas, Kalyanpura, Kadi-382165, Dist. Mehsana, Gujarat
- Amrutbhai Baldevbhai Patel - Son**
Address: 9/155/2, Patel Vas, Kalyanpura, Kadi-382165, Dist. Mehsana, Gujarat
- Mr. Patel Prakashbhai Baldevbhai**
Address: BHAKTINAGAR Kalyanpura, Kadi- 382165 Dist. Mehsana, Gujarat
- Mrs. Patel Vandnaben Prakashbhai**
Address: 9-27, Devji Pura New bus stand, East Kalyanpura, Kadi- 382165, Dist. Mehsana, Gujarat
- Mrs. Patel Jagrutiben Amrutbhai**
Address: 9-27, Devji Pura New bus stand, East Kalyanpura, Kadi- 382165 Dist. Mehsana, Gujarat
- Patel Hasumukhbhai Ranchodhbhai**
Address: Patel VAS, Dolatpura, Goraiya, Viramgam, Ahmedabad- 382150, Dist. Ahmedabad, Gujarat
- Patel Karshanbhai Popatbhai**
Address: ANUPAM SHERI Kalyanpura, Kadi- 382165 Dist. Mehsana, Gujarat
- Mr. Amrutbhai Baldevbhai Patel (Director)**
Address: Residence S Plot no. 149, 150 in Plot no. 3, s.no. 150 P, Kalyanpura, Kadi-382715, Dist. Mehsana, Gujarat
- Kishan Prakashbhai Patel- (Director)**
Address: 9-27, Devji Pura New bus stand, East Kalyanpura, Kadi, Dist. Mehsana, Gujarat
- Shri Ladhahbhai Ukabhai Patel (Deceased) through legal heirs**
Address: Anupam Sheri, Kalyanpura, Tal:- Kadi, Dist:- Mehsana, Gujarat-382165
Legal Heirs of Shri Ladhahbhai Ukabhai Patel:
- Savitaben Ladhahbhai Patel - Wife**
Address: Anupam Sheri Kalyanpura Tal: Kadi, Dist: Mehsana, Gujarat-382165
- Ranjanben Ladhahbhai Patel - Daughter**
Address: Anupam Sheri Kalyanpura Tal: Kadi, Dist: Mehsana, Gujarat-382165
- Kailashben Ladhahbhai Patel - Daughter**
Address: Anupam Sheri Kalyanpura Tal: Kadi, Dist: Mehsana, Gujarat-382165
- Induben Ladhahbhai Patel - Daughter**
Address: Anupam Sheri Kalyanpura Tal: Kadi, Dist: Mehsana, Gujarat-382165
- Jaasuben Ladhahbhai Patel - Daughter**
Address: Anupam Sheri Kalyanpura Tal: Kadi, Dist: Mehsana, Gujarat-382165
- Sarojben Ladhahbhai Patel - Daughter**
Address: Anupam Sheri Kalyanpura Tal: Kadi, Dist: Mehsana, Gujarat-382165
- Navinbhai Ladhahbhai Patel - Son**
Address: Anupam Sheri Kalyanpura Tal: Kadi, Dist: Mehsana, Gujarat-382165

Private Treaty notice for Sale of Immovable properties charged to the bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties to the Secured Creditor, the Physical Possession of which has been taken by the Authorized Officer of the Canara Bank, will be sold under private treaty on "As is where is", "As is what is", and " Whatever there is" on 29-09-2026, for recovery of Rs 20,62,05,635.93 (Rupees Twenty crore Sixty Two lakh five thousand six hundred thirty five and ninety three paise only) + further interest and charges thereon from 09.08.2025 less recovery if any, due to the ARM Branch, Ahmedabad of Canara Bank from (1) M/s. Ramdev International Castor Products Private Limited (RICPPL) (2) Mr. Amrutbhai Baldevbhai Patel (Director/Mortgagor) (3) Kishan Prakashbhai Patel- (Director) (4) Mr. Patel Baldevbhai Maganbhai and legal heirs (Guarantor/Mortgagor) (5) Mr. Patel Prakashbhai Baldevbhai (Guarantor/Mortgagor) (6) Mrs. Patel Vandnaben Prakash bhai (Guarantor) (7) Mrs. Patel Jagrutiben Amrutbhai (Guarantor/Mortgagor) (8) Patel Hasumukhbhai Ranchodhbhai (Guarantor/Mortgagor) (9) Patel Karshanbhai Popatbhai (Guarantor) (10) Shri Ladhahbhai Ukabhai Patel and legal heirs

a) The Reserve price & EMD of the properties will be as follows :

SR	Property Details	Reserve Price	EMD Amt.
1	The Immovable Non-Agriculture Residential land bearing Khata No. 840 (Old Khata no. 64), Survey No. 960 (Old S. No. 159 paiki) admt 0-03-30, Hec.Are.Sq. Mtrs. i.e. 330-75 Sq. Mtrs., paiki Plot no. 3 paikiPlot No. 146,147,148 situated & lying in the Vill Kalyanpura, Kadi, Dist. Mehsana, Gujarat. Boundaries On or towards the North: Common Road, On or towards the South: Common Road, On or towards the East- Plot no. 145, On or towards the West -Plot No 149 (CERSAI Security ID - 400073667755)	Rs. 37,80,000/-	Rs. 3,78,000/-

• DATE OF E-AUCTION : 29-09-2026,
• THE EARNEST MONEY DEPOSIT SHALL BE DEPOSITED ON OR BEFORE DATE 28-09-2026.

Detailed Terms and Conditions of the Sale Notice:

- Offer Amount: Rs. 50,00,000/- (Rupees Fifty Lakhs only).
- Earnest Money Deposit (25% of the offer price): Rs. 12,50,000/- (Rupees Twelve Lakhs Fifty Thousand Only).
- The property can be inspected / visited, with prior Appointment with Authorised Officer, on 21.09.2026.

Other terms and conditions :

- The property will be sold under private treaty in "As is where is", "As is what is" and "where there is" "without recourse" condition, including encumbrances & litigation if any.
- The property will be sold under private treaty above the Reserve Price.
- The purchaser who submits the highest offer (above the reserve price) shall be declared as successful purchaser. Even if there is only one purchaser. The purchaser who submits the highest offer shall be declared as successful purchaser and a communication to that effect will be issued.
- The successful purchaser has deposited 25% of the sale price and the balance 75% amount of the sale price to be deposited within 15 days from the date of confirmation of sale by the secured creditor. If the successful purchaser fails to pay the sale price within the period stated above, the deposit made by him shall be forfeited by the authorized officer without any notice and property shall forthwith be put up for sale again.
- The above mentioned balance sale price (other than EMD amount) should be remitted by the successful Purchaser through RTGS/NEFT/DD to Account No. 209272434 of Canara Bank, ARM Branch, IFSC Code : CNRB0003966.
- It is the responsibility of the successful purchaser to obtain the NOC from the relevant authorities concerned as required for registry of the sale certificate including the payment of fee, taxes as applicable. All charges on account of obtaining necessary clearances or approvals, charges (including but not limited to society charges, RWA, NOC charges, Electricity, water, maintenance charges, license fee and any other charges required for transfer of the said property in favour of the successful purchaser should be undertaken by the successful purchaser at its own cost, effort and liabilities.
- All charges for conveyance, stamp duty and registration, GST etc., as applicable shall be borne by the successful purchaser only.
- For sale proceeds above Rs. 50.00 Lakh (Rupees Fifty lakh), TDS shall be payable at the rate 1% of the Sale amount, which shall be payable by the Successful purchaser from sale amount. Wherever the GST applicable, same shall be paid by the Successful purchaser as per Government guidelines.
- To the best of knowledge and information of the Authorized Officer, there is no encumbrance or litigation on property affecting the security interest except, if any, mentioned herein. However, the intending purchaser should make their own independent inquiries/due diligence regarding the encumbrances and litigation on property put on sale under Private Treaty mentioned at S.No. 5 above and claims/rights/dues affecting the said property, prior to submitting their bid. The Private Treaty Sale Notice does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The Authorized Officer/Secured Creditor shall not be responsible in any way for any third party claims/rights/dues. No claim of whatsoever nature will be entertained regarding secured asset put for sale.
- It shall be the responsibility of intending Purchaser to make due diligence and physical verification of property and satisfy themselves about the properties/ specification before participation in the Private Treaty Sale. No claim subsequent to submission of EMD shall be entertained by the bank. The inspection of property put on auction will be permitted to interested Purchaser at site on 07.08.2026 from 10.00a.m. to 5.00p.m.
- At any stage of Sale of Assets, the Authorised Officer reserves his/her right to revoke the private treaty notice for sale, without prior notice, at his/her discretion and the Authorised Officer may accept/reject/modify/cancel the bid/offer or postpone the private treaty without assigning any reason thereof and without any prior notice.
- In case of Non-acceptance of offer of Purchase by the Bank the EMD amount deposited shall be refunded along with application by the Bank without any interest and charges whatsoever.
- In case there are bidders who do not have access to the internet but interested in participating the e-auction, they can approach concerned Circle Office, Ahmedabad or ARM Branch, Ahmedabad who, as a facilitating centre, shall make necessary arrangements.
- For further details contact Authorised Officer, Canara Bank, ARM Branch (Ph. No. 079 - 69027812 / 810 / 817 / 795 / 789, Mo.: 8238091942, 9981840790, 9680505055) E-mail : cb3966@canarabank.com.

Date : 11.09.2026
Place : Gandhinagar

Authorised Officer
CANARA BANK

ASSET RECONSTRUCTION COMPANY (INDIA) LTD.
Acting in its capacity as Trustee of various Arcil Trusts
Arcil Office: The Ruby, 10th Floor, 29, Senapati Bapat Marg, Dadar (West) Mumbai-400028.
Website: <https://auction.arcl.co.in/>; CIN: U65999MH2002PLC134884

CORRIDENDUM

Please refer to the E-Auction Notice dated 24.08.2026 published in this News Paper on 25.08.2026. Pertaining to Name of the Borrower/ Co-Borrower/ Guarantor/ Mortgagor/ Patil Ganesh Ashokbhai (Borrower), LAN No. : 3102942000072 & 31029410000155, Date & Time of E-Auction should be read as "29.09.2026 at 03:15 PM" Instead of "26.09.2026 at 03:15 PM". All other details remain same.

Place: Gujarat,
Date: 10.09.2026

Sd/- Authorised Officer
Asset Reconstruction Company (India) Ltd.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FTF PHARMA PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	FTF Pharma Private Limited
2. Date of incorporation of corporate debtor	20.06.2012
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, Gujarat
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230GJ2012PTC070818
5. Address of the registered office and principal office (if any) of corporate debtor	Bl.No.193(P)/211(P), Xcelion Ind. Park, Chak De India Weigh Bridge Rd,Vasana,Chacharvadi, Ta-S, Anand, Ahmedabad, Ahmedabad, Gujarat, India, 382213
6. Insolvency commencement date in respect of corporate debtor	09.09.2026 (Wednesday)
7. Estimated date of closure of insolvency resolution process	08.03.2027 (Monday) (i.e. 180th day from the date of commencement of Corporate Insolvency Resolution Process)
8. Name and registration number of the insolvency professional acting as interim resolution professional	SUNIL KUMAR KEDIA IBBI/IPA-001/IP-P00028/2016-17/10064
9. Address and e-mail of the interim resolution professional, as registered with the Board	210-B, 21st Century Business Center, Near Udhna Darwaja, Ring Road, Surat, Gujarat - 395002 E-mail id: kedia_kedia@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	210-B, 21st Century Business Center, Ring Road, Surat, Gujarat - 395002 E-mail id: ipsunilkedia@gmail.com
11. Last date for submission of claims	25.09.2026 (Friday)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (as observed till date)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench (Court - 2), has, vide order dated 09.09.2026 in C.P.(IB) 346(AHM)2025, ordered the commencement of a Corporate Insolvency Resolution Process against M/s FTF Pharma Private Limited.

The creditors of FTF Pharma Private Limited, are hereby called upon to submit their claims with proof on or before 23.09.2026 (Wednesday) to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sunil Kumar Kedia
Bankruptcy Trustee of Arpit Malvik Hathi
IP Registration No - IBBI/IPA-001/IP-P00028/2016-17/10064
Email id: ipsunilkedia@gmail.com
IBBI Regd. Email : kedia_kedia@yahoo.com
AFA Valid till: 31.12.2026

Date : 11.09.2026
Place : Surat

mangalam
CIN: L24224GJ2010PLC062434
Reg. Office: 101, Mangalam Corporate House, 42, Shrimati Society, Netaji Marg, Mithakhali, Navrangpura, Ahmedabad-380 009, Gujarat, India.
Telephone: +91-79-6161 5000; Website: www.groupmangalam.com; Email: cs@groupmangalam.com

NOTICE FOR POSTAL BALLOT AND REMOTE E-VOTING INFORMATION

NOTICE is hereby given to the shareholders/members of the Mangalam Global Enterprise Limited, pursuant to the provisions of Section 108 and 110 and other applicable provisions, if any, of the Companies Act 2013 ('the Act') read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ('the rules'), and in terms of the circulars issued by the Ministry of Corporate Affairs, Government of India ('the MCA') vide its General Circular No.14/2020 dated 8th April, 2020, General Circular No.17/2020 dated 13th April, 2020, General Circular No.20/2020 dated 5th May, 2022, General Circular No.11/2022 dated 28th December, 2022, General Circular No.09/2023 dated September 25, 2023, General Circular No.09/2024 dated September 19, 2024 and General Circular No.03/2025 dated September 22, 2025 (collectively referred to as "MCA Circulars") and read with the other relevant circulars, Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable laws, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force) and Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations'), and other applicable laws and regulations, the Mangalam Global Enterprise Limited ('the Company') seeking approval from its members/shareholders for passing the resolutions as set out in the Postal Ballot Notice ('the Notice') dated Tuesday, September 08, 2026 by way of remote electronic voting (remote e-voting).

The Company has dispatched of electronic copies of the Notice along with the explanatory statement has been completed on Thursday, September 10, 2026 to all the shareholders of the Company whose names appear in the Register of Members as maintained by the Registrar and Transfer Agent of the Company as at closure of business hours on Friday, September 04, 2026 ("Cut Off Date") electronically through e-mail addresses that are registered with the Company or with the depositories/depository participants and hard copy of this Notice along with postal ballot forms and self-addressed pre-paid business envelope will not be sent to the shareholders for this postal ballot. Accordingly, the communication of the assent or dissent of the members would take place through the remote e-voting system only.

Remote e-voting for this postal ballot, the shareholders whether holding equity shares in demat form or physical form and who have not submitted their email addresses and in consequence to whom the remote e-voting notice could not be serviced, may temporarily register their e-mail addresses: (i) in case shares are held in physical mode, please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to cs@groupmangalam.com, (ii) in case shares are held in demat mode, please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to cs@groupmangalam.com, (iii) it is clarified that for permanent submission of e-mail address, the shareholders are however requested to register their email address, in respect of electronic holdings with the depository through the concerned depository participants and in respect of physical holdings with the Company's Registrar and Transfer Agent, MUFG Intime India Private Limited, having its office at C-101, 247 Park, Lal Bahadur Shastri Marg, Vikhroli West, Mumbai - 400 083, India (Tel: +91 22 4918 6000; Fax: +91 22 4918 6060), by following the due procedure.

Your Company has engaged the services of MUFG Intime India Pvt. Ltd. ('MIPL' or e-voting agency') (formerly known as Link Intime India Private Limited) for providing e-voting facility to the members of the Company through InstaVOTE platform. Members may note that the voting period commences from Saturday, September 12, 2026 (09:00 A.M. IST) and will end on Sunday, October 11, 2026 (05:00 P.M. IST) both days inclusive. During this period, a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on cut-off date only shall be entitled to avail the facility of remote e-voting and such Members may cast their vote electronically. The e-voting module will be disabled for voting thereafter by MIPL and remote e-voting shall not be allowed beyond the said date and time. Once vote on a resolution is casted by the member, he/she shall not be allowed to change it subsequently or cast the vote again. The detailed procedure for voting has been mentioned in the Postal Ballot Notice.

The Board of Directors of the Company has appointed Mr. Rajesh Parekh, Partner of RPSS & Co., Company Secretaries in Practice, (Membership No. 8073 and CP No. 2939), as Scrutinizer for conducting the postal ballot and remote e-voting process in a fair and transparent manner.

The resolutions, if approved, shall be deemed to have been passed on the last date of the e-voting i.e. Sunday, October 11, 2026. The results of the Postal Ballot will be announced not later than two working days from conclusion of the voting through Postal Ballot and the said results along with the Scrutinizer's Report would be, intimated to BSE and NSE and will also be posted on the Company's website www.groupmangalam.com and communicated Depository, Registrar and Transfer Agent and e-Voting Agency.

Members who have not received the Postal Ballot Notice may send an email to cs@groupmangalam.com or may apply to Registrar and Transfer Agent of the Company at enotices@in.mpm.mufg.com and obtain a copy of Postal Ballot Notice. The Postal Ballot Notice can also be downloaded from the website of the Company at www.groupmangalam.com and website of e-voting agency <https://instavote.linkintime.co.in/>.

In case of any queries relating to e-voting for Postal Ballot with respect to the voting by remote electronic mean may please be addressed to the RTA of the Company at enotices@in.mpm.mufg.com or contact on 022 - 4918 6000 or to the Company on cs@groupmangalam.com or on 079-6161 5000.

By order of the Board
For, Mangalam Global Enterprise Limited
Sd/-
Karansingh I. Karki
Company Secretary & Compliance Officer
Membership No. A30021

Place: Ahmedabad
Date: 10th September, 2026

અમદાવાદ, શુક્રવાર, તા. ૧૧ સપ્ટેમ્બર, ૨૦૨૬

ફોર્મ એ	
સાર્વજનિક જાહેરાત	
(ઇન્ડોલવન્સી અને બેંકરટાસી બોર્ડ ઓફ ઇન્ડિયા (કોર્પોરેટ પર્સન માટે ઇન્ડોલવન્સી રીગોલ્યુશન પ્રોસેસ) નિયમનો, ૨૦૧૬ ના નિયમન ૬ હેઠળ)	
એક્ટીએક ફાર્મા પ્રાઇવેટ લીમીટેડના કેડીટરનો જાણકારી માટે	
સંબંધિત વિગતો	
૧	કોર્પોરેટ દેવાઘટનું નામ એક્ટીએક ફાર્મા પ્રાઇવેટ લીમીટેડ
૨	કોર્પોરેટ દેવાઘટનાં સંસ્થાપનની તારીખ ૨૦.૦૬.૨૦૧૨
૩	ઓબોરીટી જેના હેઠળ કોર્પોરેટ દેવાઘટ ઇનકોર્પોરેટ/રજીસ્ટર્ડ છે
૪	કોર્પોરેટ દેવાઘટનો કોર્પોરેટ ઓથળ નંબર / લીમીટેડ લાયબીલીટી આઇ-બેંકીંગન નંબર U24230GJ2012PTC070818
૫	કોર્પોરેટ દેવાઘટની રજીસ્ટર્ડ ઓફીસ અને મુખ્ય ઓફીસ (જો કોઇ ત્રીય તો) તેનું સરનામું, બિરોડી નં. ૧૯૩ (પી) ૨૧૧(પી), એસ્કોલેન ઇન્ડ.પાર્ક, ૧૬૬ ઈન્ડિયન ટે બ્રીજ રોડ, વાલસાડા, સાધરાવલી, તાલુકો સારાણં, અમદાવાદ, અમદાવાદ, ગુજરાત, ભારત ૩૮૨૨૧૩
૬	કોર્પોરેટ દેવાઘટના સંકર્ષમાં ઇન્વોલ્વેન્સી ની શરૂઆતની તારીખ ૦૯.૦૯.૨૦૨૬ (બુધવાર)
૭	ઇન્વોલ્વેન્સી રીગોલ્યુશન પ્રક્રિયાની સમાપ્તિ અંતિમિત તારીખ ૦૮.૦૩.૨૦૨૭ (સોમવાર) (એટલે કે કોર્પોરેટ ઇન્વોલ્વેન્સી પ્રક્રિયાની શરૂઆતની તારીખથી ૧૮૦ દિવસ)
૮	વચગાળાના રીગોલ્યુશન પ્રોફેશનલ તરીકે કાર્યરત ઇન્વોલ્વેન્સી પ્રોફેશનલના નામ અને રજીસ્ટ્રેશન નંબર સુનિલકુમાર કેડિયા IBB/1/PA-001/IP-P00028/2016-17/10064
૯	વચગાળાના રીગોલ્યુશન પ્રોફેશનલનું સરનામું અને ઇમેઇલ, બોર્ડમાં રજીસ્ટર્ડ મુજબ ૨૧૦-ની, ૨૧મી સેમ્યુઅલ પી બિગ્નેસ સેન્ટર ઈમાર દરવાજા, રીંગ રોડ, સુરત, ગુજરાત-૩૯૫૦૦૨ ઇમેઇલ આઈડી: kedtia_kedia@yahoo.com
૧૦	વચગાળાના રીગોલ્યુશન પ્રોફેશનલ સાથે પચત્તવવાર માટેનું સરનામું અને ઇમેઇલ ૨૧૦-ની, ૨૧મી સેમ્યુઅલ પી બિગ્નેસ સેન્ટર ઈમાર દરવાજા, રીંગ રોડ, સુરત, ગુજરાત-૩૯૫૦૦૨ ઇમેઇલ આઈડી: ipsunilikedia@gmail.com
૧૧	કાલ્યાણની સુપરનગીની છેલ્લી તારીખ ૨૫.૦૯.૨૦૨૬ (શુક્રવાર)
૧૨	કેડિટરોના વર્ગ, જો કોઇ હોય તો, કક્ષમ ૨૧ની પેટા કક્ષમ (ઇ એ) ની ધારા(બી) હેઠળ, વચગાળાના દરાર પ્રોફેશનલની પ્રોફેશનલના નામો (સ્વાસ્થિક ત્રણ નામો)
૧૩	વર્ગમાં કેડિટરોના અધિકૃત પ્રતિનિધિ તરીકે કાર્યરત ઇન્વોલ્વેન્સી પ્રોફેશનલના નામો (સ્વાસ્થિક ત્રણ નામો)
૧૪	(એ) સંબંધિત ફોર્મ અને (બી) અધિકૃત પ્રતિનિધિઓની વિગતો ઉપલબ્ધ છે : https://www.ibbi.gov.in/home/downloads લાગુ નથી

સીબી નોટીસ આપવામાં આવે છે કે માનનીય નેશનલ કંપની તો રીગ્યુલન, અમદાવાદ બેન્ચે (કોર્ટ-૨) તારીખ (આગેલી) ૩૪૬ (એએસસી) ૨૦૨૫ માં આદેશ તારીખ ૦૯.૦૯.૨૦૨૬ ના રોજ મેસર્સ એક્ટીએક ફાર્મા પ્રાઇવેટ લીમીટેડની કોર્પોરેટ ઇન્વોલવન્સી રીગોલ્યુશન પ્રક્રિયાની શરૂઆતનો આદેશ આપ્યો છે. એક્ટીએક ફાર્મા પ્રાઇવેટ લીમીટેડના કેડીટરોને આથી વિગત નં. ૧૦ સાથે જણાવેલ સરનામાં પર ઇન્દ્રીમ રીગોલ્યુશન પ્રોફેસનલને ૨૩.૦૯.૨૦૨૬ (બુધવાર) ના રોજ અથવા તે પહેલા તેમના દાવાઓ તેમજ પુરાવા જમા કરવા જણાવવામાં આવે છે. નાણાકીય કેડિટરોે ફક્ત ઇલેક્ટ્રોનિક માધ્યમો દ્વારા પુરાવા સાથે તેમના દાવાઓ સુપરત કરી શકશે. અન્ય તમામ કેડિટરો ખાતે, અથવા પોસ્ટ દ્વારા અથવા ઇલેક્ટ્રોનિક માધ્યમ દ્વારા પુરાવા સાથે દાવાઓ કરી શકે છે. ખોટા અને ગેરમાર્ગે દોરતા પુરાવાઓની સુપરતગી દંડને પાત્ર બનેશે. સહી/- સુનિલકુમાર કેડિયા રજુ. નં.: IBB/1/PA-001/IP-P00028/2016-17/10064 ઇમેઇલ આઈડી: ipsunilikedia@gmail.com એએક્ટએ માન્યતા: ૩૧.૧૨.૨૦૨૬ સુધી તારીખ: ૧૧.૦૯.૨૦૨૬ સ્થળ: સુરત

ક્રમ નં.	૧. દેવાદાર(ર) નું નામ ૨. બાકી રકમ	ગીરો મિલકતોના વિગત	૧.ઈ-દરાજીની તારીખ અને સમય ૨. ઇયમેડી જમા કરવાની છેલ્લી તારીખ ૩. મિલકતના નિરિદેશાની તારીખ અને સમય	૧. રિપર્ડ રકમ ૨. મિલકતની ઇયમેડી ૩. બુલ્ડીંગ રકમ
૧	શ્રી મનદરભાઇ વાલગુભાઇ મેલીયા, (દેવાદાર) શ્રી મુકેશ વાલગુભાઇ મેલીયા, શ્રીમતી પુત્રીબેન મનદરભાઇ મેલીયા (સહ-દેવાદાર) (લોન એકા. નં. LNHRLAJ000064413 (જૂની), 50300000885830 (નવી) રૂા. ૧૦,૧૪,૮૯૫/- (રૂપિયા સતર લાખ ચૌદ હજાર નવસો પંચાસી પુરા) અને ૦૮.૦૯.૨૦૨૬ થી વ્યાજ તેમજ લાગુ ચડત વ્યાજ	મુકામ-રેસિડેન્સીયલ મિલકત ગામપટા મિલકતનો હાઉસ નં. ૧૨૮ (આકારણી પગક) (ગ્રામપંચાયત ઓફિસ એકાઉન્ટીંગ ફોર્મ નં. ૪), જમીન ક્ષેત્રફળ સોરિયા પગઝ ૧૦૬ ચો.મી., મુકામ-ગામ-અસલવુપુર, રામપોલી મંદિર પાસે, પીપરડી રોડ, તાલુકો-વેલિયા, જિલ્લો-રાજકોટ, ગુજરાત-૩૬૦૦૦૫ ખાતેની જમીન અને બિલ્ડીંગોના તમામ ભાગ અને હિસ્સા. સત્તુ-સીમા : ઉત્તર : અન્ય મિલકત, દક્ષિણ : રોડ, પૂર્વ : અન્ય મિલકત, પશ્ચિમ : અન્ય મિલકત	૧.ઈ-દરાજીની તારીખ અને સમય ૨. ઇયમેડી જમા કરવાની છેલ્લી તારીખ ૩. મિલકતના નિરિદેશાની તારીખ અને સમય	૧. રિપર્ડ રકમ ૨. મિલકતની ઇયમેડી ૩. બુલ્ડીંગ રકમ
૨	શ્રી પાથી મુકેશભાઇ મેહતા ઈફે શ્રી મેહતા પાથી મુકેશભાઇ (દેવાદાર), શ્રી મુકેશભાઇ અંબાપ્રસાદ મેહતા, શ્રીમતી દિના મુકેશભાઇ મેહતા ઈફે શ્રીમતી દિનાબેન મુકેશભાઇ મેહતા (સહ-દેવાદાર) (લોન એકા. નં. LNLHMOB000090717 (જૂની), 50300000769223 (નવી) અને LNLHEMOB000091157 (જૂની), 50400000550217 (નવી) રૂા. ૩૮.૨૦,૪૦૬/- (રૂપિયા આડસીસ લાખ વીસ હજાર ચારસો છ પુરા) અને ૦૯.૦૯.૨૦૨૬ થી વ્યાજ તેમજ લાગુ ચડત વ્યાજ	મુકામ-મોરબી, સિટી-મોરબી મ્યુનિસિપલ ઓફિસ, કાગુપોલ્ટ રોડ ૬ નં. ૬, સિટી સર્વે નં. ૨૨૩૪, બિટ નં. ૨૧૯, સિટી સર્વે વોર્ડ નં. ૩, સ્થાવર મિલકતની જમીન ક્ષેત્રફળ ૩૪૪.૮૫ ચો.મી., ‘જાસુતી હાઇવેડ’ તરીકે જાણીતી રેસિડેન્સીયલ બિલ્ડીંગ, પહલુ માળ, ફ્લેટ નં. ૧૦૧, બિલ્ડ અપ એરિયા ૯૭-૧૦ ચો.મી. (ટેક્સ હઠ્ઠ વગર), મોરબી સિટી, જિલ્લો-મોરબી, રાજકોટ, ગુજરાત-૩૬૦૦૫૦ ખાતેની રેસિડેન્સીયલ મિલકતના તમામ ભાગ અને હિસ્સા. સત્તુ-સીમા : પૂર્વ : આઈ.ટી.એસ. ફોચર, સીડીએ, ફ્લેટ નં. ૧૦૩ અને મુખ્ય દરવાજો, પશ્ચિમ : રોડ, ઉત્તર : ફ્લેટ નં.૧૦૨ અને ઓ.ટી.એસ., દક્ષિણ : અન્ય માલિકની મિલકત	૧.ઈ-દરાજીની તારીખ અને સમય ૨. ઇયમેડી જમા કરવાની છેલ્લી તારીખ ૩. મિલકતના નિરિદેશાની તારીખ અને સમય	૧. રિપર્ડ રકમ ૨. મિલકતની ઇયમેડી ૩. બુલ્ડીંગ રકમ
૩	શ્રી મનદરભાઇ વાલગુભાઇ મેલીયા, (દેવાદાર) શ્રી મુકેશ વાલગુભાઇ મેલીયા, શ્રીમતી પુત્રીબેન મનદરભાઇ મેલીયા (સહ-દેવાદાર) (લોન એકા. નં. LNLHRAJ000064413 (જૂની), 50300000885830 (નવી) રૂા. ૧૦,૧૪,૮૯૫/- (રૂપિયા સતર લાખ ચૌદ હજાર નવસો પંચાસી પુરા) અને ૦૮.૦૯.૨૦૨૬ થી વ્યાજ તેમજ લાગુ ચડત વ્યાજ	મુકામ-રેસિડેન્સીયલ મિલકત ગામપટા મિલકતનો હાઉસ નં. ૧૨૮ (આકારણી પગક) (ગ્રામપંચાયત ઓફિસ એકાઉન્ટીંગ ફોર્મ નં. ૪), જમીન ક્ષેત્રફળ સોરિયા પગઝ ૧૦૬ ચો.મી., મુકામ-ગામ-અસલવુપુર, રામપોલી મંદિર પાસે, પીપરડી રોડ, તાલુકો-વેલિયા, જિલ્લો-રાજકોટ, ગુજરાત-૩૬૦૦૦૫ ખાતેની જમીન અને બિલ્ડીંગોના તમામ ભાગ અને હિસ્સા. સત્તુ-સીમા : ઉત્તર : અન્ય મિલકત, દક્ષિણ : રોડ, પૂર્વ : અન્ય મિલકત, પશ્ચિમ : અન્ય મિલકત	૧.ઈ-દરાજીની તારીખ અને સમય ૨. ઇયમેડી જમા કરવાની છેલ્લી તારીખ ૩. મિલકતના નિરિદેશાની તારીખ અને સમય	૧. રિપર્ડ રકમ ૨. મિલકતની ઇયમેડી ૩. બુલ્ડીંગ રકમ
૪	શ્રી પાથી મુકેશભાઇ મેહતા ઈફે શ્રી મેહતા પાથી મુકેશભાઇ (દેવાદાર), શ્રી મુકેશભાઇ અંબાપ્રસાદ મેહતા, શ્રીમતી દિના મુકેશભાઇ મેહતા ઈફે શ્રીમતી દિનાબેન મુકેશભાઇ મેહતા (સહ-દેવાદાર) (લોન એકા. નં. LNLHMOB000090717 (જૂની), 50300000769223 (નવી) અને LNLHEMOB000091157 (જૂની), 50400000550217 (નવી) રૂા. ૩૮.૨૦,૪૦૬/- (રૂપિયા આડસીસ લાખ વીસ હજાર ચારસો છ પુરા) અને ૦૯.૦૯.૨૦૨૬ થી વ્યાજ તેમજ લાગુ ચડત વ્યાજ	મુકામ-મોરબી, સિટી-મોરબી મ્યુનિસિપલ ઓફિસ, કાગુપોલ્ટ રોડ ૬ નં. ૬, સિટી સર્વે નં. ૨૨૩૪, બિટ નં. ૨૧૯, સિટી સર્વે વોર્ડ નં. ૩, સ્થાવર મિલકતની જમીન ક્ષેત્રફળ ૩૪૪.૮૫ ચો.મી., ‘જાસુતી હાઇવેડ’ તરીકે જાણીતી રેસિડેન્સીયલ બિલ્ડીંગ, પહલુ માળ, ફ્લેટ નં. ૧૦૧, બિલ્ડ અપ એરિયા ૯૭-૧૦ ચો.મી. (ટેક્સ હઠ્ઠ વગર), મોરબી સિટી, જિલ્લો-મોરબી, રાજકોટ, ગુજરાત-૩૬૦૦૫૦ ખાતેની રેસિડેન્સીયલ મિલકતના તમામ ભાગ અને હિસ્સા. સત્તુ-સીમા : પૂર્વ : આઈ.ટી.એસ. ફોચર, સીડીએ, ફ્લેટ નં. ૧૦૩ અને મુખ્ય દરવાજો, પશ્ચિમ : રોડ, ઉત્તર : ફ્લેટ નં.૧૦૨ અને ઓ.ટી.એસ., દક્ષિણ : અન્ય માલિકની મિલકત	૧.ઈ-દરાજીની તારીખ અને સમય ૨. ઇયમેડી જમા કરવાની છેલ્લી તારીખ ૩. મિલકતના નિરિદેશાની તારીખ અને સમય	૧. રિપર્ડ રકમ ૨. મિલકતની ઇયમેડી ૩. બુલ્ડીંગ રકમ

વેપારની વિગતવાર શરતો અને નિયમો માટે કોર્પોરેલ હાઉસિંગ ફાયાનાન્સ લીમીટેડ સિક્કોર્ડ લેલાદારની વેબસાઇટ એટલે કે www.caprihome loans.com/auction પર આપેલ લિંક જૈવા વિનંતી છે. ઈ-દરાજીની ટેબાલ નોટીસની શરતો અને નિયમો : ૧. મિલકતનું “ખાસ ઇ”, “જેએ” અને “જેમ ઇ” ના ધોરણે અને કોઇ આશ્રય વિના વેચાણ કરવામાં આવી રહ્યું છે. આથી વેચાણ કોષણ પર પ્રકારની વોટરી અને વાવરત વગર છે. ૨. મિલકત/એક્ટેન્ટીની વિગતો (એટલે કે ઈ-દરાજી વેચાણ નોટીસમાં આપેલ વિસ્તાર અને ક્ષેત્રફળ સિક્કોર્ડ લેલાદારની શ્રેષ્ઠ જાણકારી હેઠળના છે અને સિક્કોર્ડ લેલાદાર કોષણ ભૂવ, ખોટા નિવેદન અથવા ગુપ્ત માટે વચવાદવાર ગણાશે નહીં. સચ્ચા વિસ્તાર અને ક્ષેત્રફળ અને બોલેલ વચ્ચે ૩. સિક્કોર્ડ લેલાદાર દ્વારા ખરી કરાયેલ ઈ-દરાજી ટેબાલ નોટીસ પહેલે જખતાને તેમની બીડી સુપરત કરવા માટે આમંત્રણ છે અને તે સિક્કોર્ડ લેલાદારના કોષણ સુધય અથવા રજુઆતની પુરક નથી કે ગણવામાં આવશે નહીં. ૪. રસ ધરાવતા બીડેટને તેમની બીડ સુપરત કરવાની પહેલા સિક્કોર્ડ લેલાદાર પાસેથી ટાઇટલ ડીડન કાઢ મેળવવા અને તેની રીડી પુષ્કર કરીને મિલકત/એક્ટેન્ટના ટાઇટલ અને વર્તમાન સિટિ અને મિલકતને અસર કરતાં દાવાઓ /બાકી રકમ અંગે સંતોષ મેળવવા સહાઇ આપવામાં આવે છે. ૫. દરાજી/ઇપીસી ઓનલાઇન ઇલેક્ટ્રોનિક મોડ દ્વારા ઈ-એક્શન વેબડેક્ટ્સ દ્વારા દરાજીની સમગ્ર પ્રક્રિયાની ગોઠવણ અને સંચાલન કરનાર મેસર્સ ઇ-પ્રોફ્યુએરન્સ ટેકનોલોજી લીમીટેડ, અમદાવાદ દ્વારા અપાયેલ વેબસાઇટ <https://sarfaasi.auctiontigner.net> અથવા ઓનલાઇન ટાઇગર મોબાઇલ અપ દ્વારા કરવામાં આવશે. ૬. બીડેટો તેમની પસંદગીના સ્થાનેની બીડેટ અને બીડના ઓગળ વાગ થઇ શકે છે. ઇન્ટરનેટ કનેક્ટીવીટીની બીડેટ પોતે ખાતરી કરવાની રહેશે. સિક્કોર્ડ લેલાદાર/સર્વિસ પ્રદાતા ઇન્ટરનેટ કનેક્ટીવીટી, નેટવર્ક પ્રોબલેમ્સ, સીસ્ટમ કસ કાઉન, પાવર કટ અને બેઝે માટે ઓનલાઇન ગણાશે નહીં. ૭. ઈ-દરાજી અને વડા વિગતો, મદદ, પ્રક્રિયા અને ઓનલાઇન બીડીંગ માટે ઈ-દરાજી ભવી બીડેટો સર્વિસ પ્રદાતા મેસર્સ ઇ-પ્રોફ્યુએરન્સ ટેકનોલોજી લીમીટેડ ઓફશન ટાઇગર, અમદાવાદ (સંપર્ક નં. ૦૯૦-૬૮૧૩૮૯૦/૬૮૧૩૮૯૩), શ્રી રમપ્રસાદ ચર્મા, મોબાઇલ નં. ૮૦૦-૦૦૨-૨૨૨૯/ ૭૯-૬૧૨૦ ૦૫૫૯ ઇમેઇલ : ramparasad@auctiontigner.net પર સંપર્ક કરી શકે છે. ૮. ઈ-દરાજી વેચાણમાં ભાગ લેતા માંગના રસ લરાવાતા બીડેટો એ તેમના નામ <https://sarfaasi.auctiontigner.net> પર પહેલેથી રજીસ્ટર કરવાીને સુર આઈડી અને પાસવર્ડ મેળવી લે લેવા જોઈશે. રસ લરાવાતા બીડેટોને સર્વિસ પ્રદાતા વાલે માટે તે મુશ્કા પછી તરત ૧૬ ફક્ત પાસવર્ડ બદલવા સહાઇ આપવામાં આવે છે. ૮. ઇ-દરાજીમાં ભાગ લેવા માટે રસ ધરાવતા બીડેટરોએ રીપર્ડ કિંમતની ૧૦ ટકા રીફંડેબલ ઇયમેડી જમા કરવી પડશે જે “કેપી ગ્લોબલ હાઉસિંગ ફાયાનાન્સ લીમીટેડ” ની સરકારમાં કિમાંન્ડ ફ્રાફ્ટ/એમ્પ્લફક્ટ/આરટીએફક્ટ દ્વારા ૧૧.૧૦.૨૦૨૬ ના રોજ અપાયે એ પહેલા ચુકવવાની રહેશે. ૯. રસ ધરાવતા બીડેટો સોગ રીડે ભરેલ બીડ રજૂ કરી <https://sarfaasi.auctiontigner.net> પર ઉપલબ્ધ છે. તેમજઇયમેડીનો કિમાંન્ડ ફ્રાફ્ટ સિલવર્લ ક્વરમાં અધિકૃત અધિકારી, કેપી ગ્લોબલ હાઉસિંગ લીમીટેડ, રીજનલ ઓફીસ ટાઇમર રસ લરાવાતા બીડેટો એ તેમના નામ <https://sarfaasi.auctiontigner.net> પર પહેલેથી રજીસ્ટર કરવાીને સુર આઈડી અને પાસવર્ડ મેળવી લે લેવા જોઈશે. રસ લરાવાતા બીડેટોને સર્વિસ પ્રદાતા વાલે માટે તે મુશ્કા પછી તરત ૧૬ ફક્ત પાસવર્ડ બદલવા સહાઇ આપવામાં આવે છે. ૧૦. મ્યુનિસિપલ/પ્રાચાલ વેરા, ઇલેક્ટ્રીસીટી બાકી (જે કોઇ હોય તો) અને અન્ય કોઇ પ્રાકરિકરનાના બાકી (જે કોઇ હોય તો) સફળ બીડેર વેચાણ સર્ટીફિકેટ ખરી કર્યા પહેલા ચુકવવાના રહેશે. બીડો મિલકત સાથે સંકળાયેલ તમામ કાનૂની બાકી ની ગણતરી કરીને કરવાની રહેશે. ૧૧. વેચાણ સર્ટીફિકેટ અધિકૃત અધિકારી દ્વારા ફક્ત સફળ બીડરની તરફેણમાં સંપૂર્ણ ખરીદ કિંમત/બીડની રકમ જમા કર્યાં અને તમામ વેરા/સર્જની ચુકવવાના આચરક પુરાવા મળ્યા પછી ખરી કરવામાં આવશે. ૧૨. માલિકી ટાઇ, રેટેમ ડ્યુટી, રજીસ્ટ્રેશન સર્જ અને અન્ય આકસ્મિક સર્જ માટેના લાગુ કાનૂની સર્જ હરાજી ખરીદારે ભોગદવાના રહેશે. ૧૩. અધિકૃત અધિકારી કોષણ કાચા જતાવા કરવા ઈ-દરાજી વેચાણ પ્રક્રિયા મોકુફ/રદ કરી શકે છે. ઇ-દરાજી વેચાણ મોકુફ કરવામાં આવે તો પછીની તારીખ વેચાણની મિચલ તારીખથી ૩૦ દિવર પહેલા સર્વિસ પ્રદાતાની વેબસાઇટ પર જણાવવામાં આવશે. ૧૪. અધિકૃત અધિકારીનો નિર્ણય અંતિમ, બંધનકર્તા અને નિવિવાદીયત ગણાશે. ૧૫. બીડો સુપરત કરનાર તમામ બીડરો ઈ-દરાજી વેચાણની શરતો અને નિયમો વાંચ્યા અને સમજ્યા છે તેવું મનવામાં આવશે અને તેમના માટે તે બંધનકર્તા રહેશે. ૧૬. બીડો લેવા કે મિલકતમાં જંમ ચીવ/નરુણો (જે હોય તો) હોય તો આ વેચાણમાં સામેલ નહીં. ૧૭. નોઇ લેવા કે સોલે બીડર જ્યાં ફક્ત બીડ બીડ ઇયમેડી જમા કર્યા પછી લાયક જણાવેલ છે દ્વારા નોન-ખાડીપેશન માટે જમીન, અથવા બીડેટ શીડ્યુલ તારીખ અને સમય માટે ઈ-દરાજીમાં રસ ધરાવવાની રહેશે. ૧૮. બીડેટોને ભાગ લેવા કેરુફિયાલ છે. ફક્ત બીડ બીડેટી સુપરતગી અને ઇયમેડી જમા નાખાદાની રકમી નથી. જે સોલે લાયક બીડર ઓફીસ કાચાસર (ઈ-દરાજી સર્વિસ પ્રદાતાના પ્રમાણીત ટેલિફોન નિર્ધારિત સિવાય) વાલ્ફ-નં ૮૦૮૭૩૦૦૧ લોગીન કરીને ભાગ લેવાના નિર્ધન જે તો, ઇયમેડી અન્ય જાણકારી વગર આપ મોડે જઇ શકે અને અધિકૃત અધિકારી બીડર પ્રલેની કોઇપણ જવાબદારી વગર હરાજી કર કરવા અને/અથવા નીં દરાજીમાં સુવચન રસ લરાવે. ૧૯. વડા કિંમતો અને ઇપુષ્કર માટે અધિકૃત અધિકારી, કેપી ગ્લોબલ હાઉસિંગ ફાયાનાન્સ લીમીટેડ : શ્રી વિપુલ સોલંકી મો. નં. ૯૬૯૦૨ ૫૯૮૨૨ અને શ્રી અગ્નિા કુમાર મો. નં. ૯૬૯૦૨૬૮૫૫૧ નો સંપર્ક કરવો. ૨૦. અધિકારન મિલકતોના લોન એક્ટરટાસી દેવાદાર/ગીરોવેદાર/જમીનદારીને સિક્કોરીટી ઇન્ટરેસ્ટર (એન્ગ્રોસેમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮(૬) અને ૯(૧) હેઠળ જણાવેલ તારીખ/પરવાર ઈ-દરાજી વેચાણ ચોષના અને ૩૦ (ત્રીસ) દિવસીય નોટીસ પણ છે. ખાસ ચુચનાઓ/વિગતો : બીડેટરો તેમના દિવાના છેલ્લી મીનિટ/સેકન્ડમાં બીડીંગ ટાઇમનું જોરો. કેપી ગ્લોબલ હાઉસિંગ ફાયાનાન્સ લીમીટેડ અથવા સર્વિસ પ્રદાતા બીડીંગના કોષણ ખાલી/નિર્ધનતા (ઇન્ટરનેટ/નિર્ધનતા, વાવર નિર્ધનતા વગેરે) માટે જવાબક સંજોગોમાં જવાબક નહીં. આવા આકસ્મિક સંજોગોને ટાળવા માટે બીડેટરોને આવશ્યક ગોઠવણો/વિલ્લો કરવા કે બેઝ અપ વચ્ચે સલાહ અને અન્ય જરી ગોઠવણો કરવા સહાઇ છે, જેથી એવો આવા સંજોગોમાં સફળ રીડે હરાજીમાં ભાગ લેવા સક્ષમ બની શકે છે.

સહી/- (અધિકૃત અધિકારી), કેપી ગ્લોબલ હાઉસિંગ ફાયાનાન્સ લીમીટેડ

એસેટ્સ કેર એન્ડ રિસ્કન્ડક્શન એન્ટરપ્રાઇઝ લીમીટેડ						
ચુનિટ નં. ૫૦૨, સી વિંગ, વન બીહેલી, રેડિયસ ડેવલપર્સ, પ્લોટ નં. સી ૬૬, ગુલ્લો, બોલ્ડા કુર્લા ગ્રામપલેઝ, મુંબઇ - ૪૦૦૦૧૧						
ફિક્સચીટીટીરાઇઝેશન એક્ટર, ૨૦૦૨ ની કલમ ૧૩(૨) હેઠળ માંગણા નોટીસ						
એસીઆર્ટફ- એમ્પ્રારસીએ એમ્પ્રારન પાસેથી સર્કડીટી એક્ટરની કલમ ૫ ની જોગવાઈઓ હેઠળ દેવાદારની પુરુષી નાણાકિય એસેટો તેમજ નીચે જણાવેલ ફિક્સચીટીટી પાત્ર કર્યા છે. આ જ્ઞાનાના સંબંધમાં અને જેમી, એસીઆર્ટફ-એમ્પ્રારસીએ નાણાકિય દરવાજોએ મુખ્ય નાણાકિય મિલકતનોની સંબંધના માટે ટૂંટી તરીકેની તેની કાર્યકરમાંના દેવાદારના બાકી ખાસ અને નીચે જણાવેલ ફિક્સચીટીટી તમામ હડ્ડે, ટાઇટલ અને હાલ પામ કર્યા છે. એસીઆર્ટફ-એમ્પ્રારસીએ એમ્પ્રારનના પોંડામાં ૧૫ મુકાબો છે અને દેવાદારના ફિક્સચીટી લેલાદાર વને છે અને લોન સવલતોના સંબંધમાં બાકી રકમની વચુતાવ કરવા અને નીચે જણાવેલ ફિક્સચીટીટીને ટાંચમા લેવા હકદાર બને છે.						
ક્રમ નં.	લોન એકા. નં.	એસીઆર્ટફ રૂર	પોર્ટફોલિયો	એસીઆર્ટફ એસાઇનમેન્ટી તારીખ	દેવાદાર, સહ-દેવાદારનું નામ	કલમ ૧૩(૨) હેઠળ માંગના નોટીસની તારીખ અને સમ
૧	PR01145240PR 0115441136	એસીઆર્ટફ રૂરટ ૧૯૧૧	એમબીએક્ટી	૨૩.૦૨.૨૦૨૬	શ્રી લક્ષ્મી વામ ભાગુ, સદાકિના પ્રેમચંદ લેલી, દુર્ગાબેન લેલી	૦૯-૦૭-૨૦૨૬ રૂા. ૮,૭૭,૭૭૮ ૧૩-૦૧-૨૦૨૬ મુજબ
ગીરો મિલકતની વિગત : મોજે-કરાબીવાળા, ભગ્ન, જમીનનો સિટી સર્વે નં. ૧૫૨૬ થી ૧૫૨૯ અને સિટી સર્વે નં. ૧૫૨૩ થી ૧૬૦૨, ‘રબનગર કોમ્પલેક્સ’ તરીકે જાણીતી, શોપ નં. ૧૪, આઉટ ફ્લોર, બિલ્ડીંગ પી કુલ ક્ષેત્રફળ ૧૪.૦૩ ચો.મી., મુકામ-રજીસ્ટ્રેશન જિલ્લો અને પેટા જિલ્લો-વઘ્ન, જિલ્લો-વઘ્ન ખાતેની બિલન-બેલીલાક મિલકતના તમામ અને હિસ્સા. સત્તુ-સીમા : પૂર્વ : રોડ, પશ્ચિમ : કોમન પ્લોટ, ઉત્તર : સીડીએ, દક્ષિણ : શોપ નં. ૩ નોટીસ ઓગણુક જખવાલી માટેના પગલાં લેવામાં આવ્યા છે. ઇયોસ્ટેટ દેવાદાર, સહ-દેવાદારો અને/અથવા તેમના જમીનદારો (જ્યાં લાગુ પડે છે ત્યાં) ને આ નોટીસ પ્રસિદ્ધ થયાની તારીખથી ૬૦ દિવસની અંદર બાકી રકમની રકમ કરવા અને નીચે જણાવેલ મિલકત/જમીનદારીને સિક્કોરીટી પ્રસિદ્ધ થયાની તારીખથી ૬૦ દિવર પૂર્વ વધુ ફિક્સચીટીટીગ્રાએશન અને રીસ્કન્ડક્શન ઓફ ફાયાનાન્સિયલ એસેટ્સ અને એન્ગ્રોસેમેન્ટ ઓફ ફિક્સચીટીટી ઇન્ટરેસ્ટ એક્ટર, ૨૦૦૨ ની જોગવાઈઓ અનુસાર વધુ પગલાં લેવામાં આવશે. જણાવેલ નોટીસ દેવાદારો/જમીનદારો/ગીરોદારોને કલમ ૧૩(૧) હેઠળ જણાવેલ ગીરો મિલકતનું વેચાણ/બીડ ખાતેની નોટીસ ન કરવા માટેની નોટીસ પણ છે તેની નોઇ લેવી.						
તારીખ : ૧૧.૦૯.૨૦૨૬, સ્થળ : મુજરાત						
					સદી/ અધિપતિ અધિકારી, એસેટ્સ કેર એન્ડ રિસ્કન્ડક્શન એન્ટરપ્રાઇઝ લીમીટેડ	

સહી/- અધિકૃત અધિકારી, એસેટ્સ કેર એન્ડ રિસ્કન્શન એન્ટરપ્રાઇઝ લીમીટેડ

 એક્સિસ બેંક લીમીટેડ CIN : L65110GJ1993PLC020769 ચામા ઓફીસ:એક્સિસ બેંક લીમીટેડ, સેલેશન હાઉસ, પહેલી માળ, ચુદ્ધિ નં. ૧૦૪ અને ૧૦૨, (પાર્ક), બાલેશ્વર એસીઆર, એસ ઝુલુ બાજુ, રાજધાન્ય ભવન સમક્ષ, પહેલકદેવ, અમદાવાદ, મુખ્યગત-૩ સંગમપુર-૩૦૦૦૧૫ એક્સિસ બેંક લીમીટેડ, ૩૫મ માળ, ગીડા પહેલક, એનસીસી-૧, ટીટીસી ઇન્ડસ્ટ્રીઅલ એરિયા, મુઝાલસન રોડ, એસીસી, નવી મુંબઈ-૪૦૦૦૦૮	
કન્યા નોટીસ પસિફિક-૪૩ (નિયમ ૮ (૧))	
જવાબમાં છે, એક્સિસ બેંક લીમીટેડના નીચે સહી કરનાર અધિકૃત યાદચ્છિક ઓફીસરોએ (સેક્રેટરીઓ) આ બેંક રીઝર્વદળનું સહ ૬૫ના નિયમનિયમત એક્સેસ અને એન્ડોર્સમેન્ટ એમ બે સિકોસીસી ઇન્દરેએ એક્ટ, ૨૦૦૨ હેઠળ અને સિકોસીસી ઇન્દરેએ (ઇન્ડોર્સમેન્ટ) નિયમો, ૨૦૦૨ના નિયમ ૩ સાથે વાંચી લેવા ૧૩(૧૨) હેઠળ પાસ કરવાના ઉપગ્રહો અને નીચે સહી કરવાના નીચે સહી કરવાના ઉપગ્રહોના નીચે સહી કરવાના ઉપગ્રહ	